

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

CP (IB) No.97/Chd/Hry/2022

IN THE MATTER OF:

Cs Vekas Kumar Garg ... **Petitioner**

Versus

IFP Bakelite India Pvt. Ltd. ... **Respondent**

Under Section: 59, IBC 2016

Order delivered on 18.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Liquidator- : Mr. Pawan Sharma, Advocate.
Applicant

For the ROC and IBBI : None.

ORDER

The learned counsel has filed affidavit of service in pursuance of the order dated 27.02.2024 vide Diary No. 00383/3 dated 21.03.2024. The same is taken on record.

Since there is no representation on behalf of the ROC, the learned counsel for the liquidator is directed to file an affidavit that there is no litigation pending against the company and no charge on any asset of the company or there is any guarantee given by the company. Let the same be done within two weeks.

In the meantime, **e-notice** be issued by the **Registry** to ROC within one week and place the receipt of the same in the Order Sheet. In case despite

e-notice none appears on behalf of the ROC, then it will be presumed that ROC has no objection in the liquidation.

List on 28.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)